

MR. SPEAKER: Prof. Dilip Chakravarty—not present.

When we select, they are not present. When we do not select, they come and complain. Shri Amat. Only the approved text to be recorded.

(ii) REPORTED ACQUISITION OF LAND FORM ADIVASIS IN ROURKELA.

SHRI D. AMAT (Sundargarh): Mr. Speaker, Sir, under rule 377, I want to draw the attention of Government, through you, to a strange case of gross injustice towards constantly exploited Adivasis. The original Adivasi inhabitants of Rourkela in Orissa have been deprived of their land in the name of public interest at nominal prices. I submit that this is sheer exploitation of Adivasis and they have been deceived thereby. Their land should either be returned to them or it should be utilised in public interest as was declared while acquiring their land or the profit accruing therefrom should be distributed amongst them.

I hope that Government will intervene and see that justice is done in this regard.

MR. SPEAKER: Dr. Saradish Roy. He is not present.

12.50 hrs.

RE. DEMANDS FOR GRANTS OF THE MINISTRY OF PLANNING FOR 1979-80.

MR. SPEAKER: Demands for Grants relating to the Ministry of Planning were taken up for discussion on Wednesday, the 28th March, 1979. Discussion on these Demands was not concluded on that day.

The item regarding further discussion on these Demands was again included in the Revised List of Business

for 29th March, 1979. As the House was adjourned for the day on account of the demise of a sitting Member, Shri H. L. Patwary, the discussion on these Demands could not be concluded on that day.

The Prime Minister had informed me earlier that he would not be available in New Delhi on the 30th March, 1979 and as such, this part-discussed item has not been included in the Revised List of Business for today.

12.51 hrs.

\*DEMANDS FOR GRANTS. 1970-80—  
Contd.

#### MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand No. 31 relating to the Ministry of External Affairs for which six hours have been allotted.

Hon. Members whose Cut Motions to the Demand for Grant have been circulated may, if they desire to move their Cut Motions, send slips to the Table within 15 minutes indicating the serial numbers of the Cut Motions they would like to move.

Motion moved.

"That the respective sums not exceeding the amounts of Revenue Account and Capital Account shown in the Fourth Column of the Order Paper be granted to the President out of the consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1980, in respect of the head of demands entered in the second column thereof against Demand No. 31 relating to the Ministry of External Affairs."